

[Mr. Deputy Chairman]
is concerned, the Chairman has taken a decision that it is not to be admitted because today, you are having a full discussion under Rule 176. And, therefore, we now pass on to the Calling Attention.. (Interruptions) Mr. Rabi Ray, to call the attention of the Minister.

CALLING ATTENTION TO A

Matters of Urgent Public Importance

Reported unsafe operational conditions in 75 collieries in the Jharia-Raniganj Belt.

MR. DEPUTY CHAIRMAN: Mr. Rabi Ray, are you calling the attention of the Minister or not?.. (Interruptions). Mr. Rabi Ray, if you are not prepared, then I will call the next Member. Mr. Loknath Misra is not here. Mr. Jagbir Singh is not here. Mr. Mahadeo Prasad Varma, Is not here. Yes. Mr. Kalyan Roy.

SHRI KALYAN ROY (West Bengal)
Sir...

(Interruptions)

DR. RAMKRIPAL SINHA (Bihar):
Sir, I am on a point of order for the last ten minutes...

MR. DEPUTY CHAIRMAN: If it is on the Calling Attention, Yes.

DR. RAMKRIPAL SINHA: My point of order is this...

MR. DEPUTY CHAIRMAN: On the Calling Attention?

DR. RAMKRIPAL SINHA: It will come, Sir. First listen to me, Sir.

MR. DEPUTY CHAIRMAN: I called Mr. Kalyan Roy.

DR. RAMKRIPAL SINHA: My point of order is:

जो माननीय सदस्यों ने मवाल उठाया है कि सी०बी०आई० रिपोर्ट रूदन में रखी जाए ।

MR. DEPUTY CHAIRMAN: No, no. Nothing will go on record if you go on speaking. Please take your seat. Yes, Mr. Kalyan Roy.

DR. RAMKRIPAL SINHA: (Continued to speak).

SHRI KALYAN ROY: Sir, I beg to call the attention of the Minister of Energy to the reported unsafe operational conditions in 75 out of the 150 collieries in the Jharia-Raniganj belt under the control of the Coal Mines Authority Limited and Bharat Coking Coal Company due to negligence of the management leading to rise in accidents and spread of underground fires in these mines.

SHRI RABI RAY (Orissa): On a point of order, Sir.....

मवाल है सी० बी० आई० रिपोर्ट का

MR. DEPUTY CHAIRMAN: No, no. Nothing will go on record. Yes, Mr. Minister...

(Interruptions)

SHRI RABI RAY: (Continued to speak).

THE MINISTER OF ENERGY (SHRI K. C. PANT): Mr. Deputy Chairman, Sir..

1. The Management of the Coking Coal Mines was taken over in October 1971 and these mines were nationalised in May 1972. The non-coking Coal Mines were nationalised in May 1973. The collieries in the Jharia-Raniganj belt are under the control of the Eastern Division of the Coal Mines Authority and the Bharat Coking Coal Ltd. The total number of collieries in this area is about 300. The number of persons employed in these collieries in 1974 is about 3.5 lakhs.

2. The Management of the Nationalised Coal Mines are particularly concerned about the safety of the workers employed in the Mines and observance of high safety standards. Vigorous efforts are being made both by the Coal Mines Authority Ltd. and the Bharat Coking Coal Ltd. to improve safety measures. These include activation of the working of Pit Safety Committees, monthly meetings with the Director of Mines Safety, appointment of Safety Officers from the Mining Engineering Cadre and careful review of all accidents in order to eliminate causes and training of workers in safe working practices. In addition, it is proposed to set up an Internal Organisation for inspection of Mines. This Organisation would be independent of the production wing and would supplement the efforts of the Director General, Mines Safety.

3. Despite the run-down condition of many of the Mines which were taken over at the time of nationalisation and substantial increase in the number of workers and the output of coal, the number of persons killed in 1972 was 117, in 1973 the number was again 117; in the first 10 months of this year the fatalities have been 93 in Raniganj and Jharia area. In terms of the number of deaths per thousand persons employed in the industry, there has, in fact, been a slight reduction between the years 1971 and 1973 and 1974.

4. Safety procedures and regulations governing Coal Mines are provided under the Mines Act 1952. This act is administered by the Ministry of Labour & Employment through the Directorate General of Mines Safety. It is the statutory function of this Organisation to ensure regular inspection of Mines and to bring to the notice of the management if the mining conditions violate Safety Regulations. The Management is required to remove these objections, failing which the Directorate General, Mines Safety, can even order the closure of mines and prosecute the

offending officers. Temporary closure of mines are at times necessitated for implementing works required to ensure safe working conditions. However, it would not be correct to say that a large number of Mines are operating in unsafe conditions.

5. I would like to assure the House that we are very deeply concerned about achieving the highest possible standard of safety in the working of our Coal Mines and the Management of the nationalised undertakings would implement all measures which are necessary to bring this about.

(Sarvashri Rajnarain, Rabi Ray, Niren Ghosh, Dr. Ram Kripal Sinha and Shri B. S. Shekhawat proceeded towards the Chair, requesting that the Chair hear them.)

MR. DEPUTY CHAIRMAN: You go back to your seats first.

(At this stage Shri N. G. Goray also proceeded towards the Chair.)

SHRI N. G. GORAY (Maharashtra): Please listen to us at least.

MR. DEPUTY CHAIRMAN: You also should listen to me. Please go back to your seats.

(The hon. Members then went back to their seats.)

SHRI N. G. GORAY: Sir, you will appreciate that this House does not function in a vacuum. We have to represent the people who are outside.

MR. DEPUTY CHAIRMAN: Yes, but there is a way of representing also.

SHRI N. G. GORAY: In the whole country there is an impression that the Government is deliberately trying to hide from the people and from the representative of Parliament the CBI report..... *(Interruptions)*You must have come across any number of instances where the Government

[Shri N. G. Goray]

has been charged that this is a deliberate attempt to conceal something from the Houses. Now, Sir, You have said that under Rule 176 there will be some discussion in the House.... (Interruption)....But unless the relevant papers are laid on the Table the discussion cannot take place because the whole basis of the discussion is the CBI report. You may kindly see the connection between the two. Without the report no discussion is possible. The Government cannot say anything relevant and we also cannot say anything relevant. If you want this House to have some relevant discussion, some fruitful discussion, then I would appeal to you....

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Goray, let me suggest to you one thing. We have started the Calling Attention. First let us finish the Calling Attention.

SOME HON. MEMBERS: No, no.

SHRI S. S. MARISWAMY (Tamil Nadu): Mr. Deputy Chairman, why don't you listen to me for a minute?

SHRI NIREN GHOSH (West Bengal): You can direct the Government because he was a Congress Party member elected to the Chair.

MR. DEPUTY CHAIRMAN: Mr. Niren Ghosh, you listen to my direction to you first.

SHRI NIREN GHOSH: You should direct the Government. Mr. Kulkarni and Mr. Krishan Kant are silent. It is they who raised the question first. Mr. Kulkarni and Mr. Krishan Kant should speak on this. Mr. Chandra Shekhar should speak on this. Why are they silent? (Interruptions). So, Sir, you can direct them.

SHRI BHUPESH GUPTA (West Bengal): We all want the CBI report and there is no difference on it, but I am not interested in coming to you with folded hands.

SHRI NIREN GHOSH: At least I am not going with folded hands.

SHRI BHUPESH GUPTA: Since you believe in Satyagraha...

SHRI RABI RAY: In the Lok Sabha your Mr. Indrajit Gupta did it.

SHRI BHUPESH GUPTA: We have already made the demand. We stand by our demand. That will come. The only thing is I suggest to you, let the calling attention be taken up.

MR. DEPUTY CHAIRMAN: Calling attention.

SHRI B. S. SHEKHAWAT (Madhya Pradesh): Calling attention you can take up tomorrow.

SHRI RABI RAY: You can take it up at 3 p.m.

श्री राजनारायण (उत्तर प्रदेश). का-
लिंग अटन्शन कल लिया जायेगा।

MR. DEPUTY-CHAIRMAN: Let us finish with the calling attention.
(Interruptions)

DR. Z. A. AHMAD (Uttar Pradesh): Why cannot they wait for half an hour? If the calling attention is taken up, the heavens are not going to fall.

SHRI BHUPESH GUPTA: Calling attention actually starts with Mr. Rabi Ray. As far as I know, Mr. Rabi Ray did not give any notice of withdrawal of the calling attention. It is in your name.

SHRI RABI RAY: Let us take it up later on.

SHRI BHUPESH GUPTA: The CBI report is not with me. Why are they getting angry with me? The calling attention is in the name of all and it raises a matter in which it involves so many collieries, operations and all kinds of things. I think this can be taken up.

SHRI RAJNARAIN If you are not with us kindly walk out. Kindly keep mum.

MR. DEPUTY CHAIRMAN: You are unnecessarily wasting the time of the House.

SHRI LAL K. ADVANI: There are occasions when one need not be very legalistic..

MR. DEPUTY CHAIRMAN: Mr. Advani, that matter has already been decided. The point that you raised has already been decided Calling attention, Mr. Kalyan Roy.

(Interruptions)

SHRI CHANDRA SHEKHAR (Uttar Pradesh): I have a submission to make, Some of my friends on the other side are insisting on the CBI report. They know the position of the Government. About the calling attention it seems that only one Member, Mr. Kalyan Roy, is interested in asking questions. Even if all of you here want, only one Member from the Congress party can ask questions on the calling attention, if you know anything about the rules. So, two persons will take hardly ten or fifteen minutes. You people can wait for ten or fifteen minutes and the House can take up the other matter after that. Why do you not agree to this proposal? Mr. Deputy Chairman, Sir...

DR. RAMKRIPAL SINHA: What happened to Mr. Advani's motion?

SHRI CHANDRA SHEKHAR: I cannot give any solution. You know the

position of the Government and we know the position. You can fight on that.

MR. DEPUTY CHAIRMAN: Calling attention, Mr. Kalyan Roy.

श्री राजनारायण : श्रीमन्, मैं आपसे यह निवेदन करता चाहता हूँ कि आपका आदेश पाकर यह बन्दा यहां हाजिर हो गया है। हम आपका आदेश मानकर यहां आये हैं और आप कहेंगे तो हम बोलेंगे।

श्री उपसभापति : आप क्या कहना चाहते हैं ?

श्री राजनारायण : श्रीमन्, हम एक नया प्वाइंट मुन लीजिए। श्री चन्द्रशेखर को मुनने के बाद हमारे दिमाग में एक नया प्वाइंट आ गया है। श्री चन्द्र शेखर ने इस बात का एक सलूशन दिया है। उनका कहना है कि कालिंग एटेंशन में श्री कल्याण राय और एक कांग्रेस का सदस्य बोलेंगे। श्रीमन्, हम समझते हैं कि आपको स्मरण होगा कि कालिंग एटेंशन के पहिले भी चेयरमैन ने कई मर्तबा लोक महत्व के प्रश्न पर बहस करने की इजाजत दे दी थी। एक बार नहीं अनेकों बार इस तरह की बात हुई है। आज सदन में एक महत्वपूर्ण विषय है और उस पर पहिले बहस होनी चाहिए और इस चीज को चार बजे के बाद ल लिया जाये।

श्री उपसभापति : अब आप मेरी बात भी मुन लीजिये। देखिए, श्री आडवाणी के मोशन के बारे में यहां पर जिक्र किया गया है और यह मोशन सेक्रेट्रियट में प्रस्तुत किया गया है। इसके बारे में मैंने यह कहा कि मैंने इसके बारे में उनको इजाजत दी और बाद में इसके बारे में उन्होंने कहा। इसके बाद मैंने उनको यह बतला दिया कि चेयरमैन साहब ने इसको एडमिट नहीं किया है और इसके बाद फिर कोई विषय नहीं रह जाता है और इसके बाद कालिंग एटेंशन को लिया जाना चाहिये।

[श्री उपसभापति]

इसके बाद भी कुछ मੈम्बरों ने इसके बारे में कहना चाहा, वह भी उन्होंने कह दिया। अब तो कम से कम कालिंग एटेंशन को जारी होने दीजिए।

श्री राजनारायण : श्रीमन्, एक व्यवस्था का प्रश्न है और वह यह है कि चेयर को अपनी रुलिंग पर फिर से विचार करना चाहिये और इस समय सदन को स्थगित कर दिया जाना चाहिए ताकि हम लोग आपस में मिलें, चेयर से मिले और इसके लिये एक मार्ग प्रस्तुत करें।

MR. DEPUTY CHAIRMAN: The question of the CBI Report and all that has nothing to do with the Calling Attention Motion. When you start the discussion, you can talk about the CBI or any other Report.

SOME HON. MEMBERS: No, no.

SHRI NIREN GHOSH: It is only to get the CBI Report and to know the stand of the Government; it is precisely for that purpose that we stand up.

श्री महावीर त्यागी : मैं एक बात के बारे में आपकी रुलिंग चाहता हूँ। हम लोगों ने अखबार में पढ़ा है कि लोक सभा के एक सदस्य श्री शमीम साहब ने कहा है कि उनके पास सी० बी० आई० की रिपोर्ट है

(Interruptions)

SHRI KAYAN ROY: Sir,...

(Interruptions)

MR. DEPUTY CHAIRMAN: Shri Kalyan Roy got up to call attention. Now let it go on.

श्री महावीर त्यागी (उत्तर प्रदेश): उन्होंने कहा है कि मैं सदन में यह रिपोर्ट रख सकता हूँ। तो मैं यह जानना चाहता हूँ कि

तान आफिशियल मेम्बर को यह अधिकार है कि वह किसी डाक्यूमेंट को टेबुल पर रखें और शमीम साहब से वह रिपोर्ट लेकर क्या वह उसको टेबुल पर रख सकता है ?

(Interruptions)

MR. DEPUTY CHAIRMAN: We are now discussing the Calling Attention Motion. All these question can be licence scandal.

SHRI L. K. ADVANI (Delhi): You say it was disallowed; How can it be raised then?

MR. DEPUTY CHAIRMAN: The motion for calling for papers has been disallowed. There are no two opinions about it. The question now remains is whether we take up the Calling Attention and proceed with it or you would obstruct the proceedings.

SHRI L. K. ADVANI: If this issue is open, then it is a different question. It is a very very important item.

SHRI NIREN GHOSH: It is a very very important matter.

MR. DEPUTY CHAIRMAN: Mr. Niren Ghosh, you are going to discuss this very important matter in the afternoon.

SHRI RABI RAY: Without the CBI report it is all meaningless.

SHRI NIREN GHOSH: We must get this material in order to have a serious discussion about it.

SHRI SALIL KUMAR GANGULI: (West Bengal): On a point of order...

MR. DEPUTY CHAIRMAN: Please take your seat now.

श्री रबी राय : ओम बोले। अगर सी० बी० आई० की रिपोर्ट रखोगे ?

MR. DEPUTY CHAIRMAN: This is not the way to conduct the proceedings. Let us take up the Calling Attention. Mr. Rabi Ray.

SOME HON'BLE MEMBERS: No, no.

SHRI BHUPESH GUPTA: I am on a point of order. Mr. Advani has raised many points of order. Others have made their submission...

MR. DEPUTY CHAIRMAN: Mr. Kalyan Roy.

SHRI L. K. ADVANI: Sir, the Calling Attention is in the name of Mr. Rabi Ray. No one else can put it.

MR. DEPUTY CHAIRMAN: Since he did not call it I called another Hon'ble Member.

SHRI RABI RAY: I never refused.

MR. DEPUTY CHAIRMAN: I have already called the next man because you refused. You were so excited that you did not hear. I called the next Member.

SHRI RABI RAY: The CBI report is far more important than my Calling Attention.

SHRI NIREN GHOSH: Yes, we are excited at the attitude of the Government.

SHRI RABI RAY: I wanted to call the attention....

MR. DEPUTY CHAIRMAN: No, you do not want to discuss it. You just want to make a demonstration.

SHRI NIREN GHOSH: We have come here to represent the people ...

श्री राजनारायण : कांग्रेस पार्टी अपने प्रस्तावचार को, अपने पापों को छिपा रही है। जब सारे देश में क्षोभ की भावना व्याप्त हो ... (Interruptions).

MR. DEPUTY CHAIRMAN: Nothing will go on record.

(Interruptions)

SHRI RAJNARAIN: (Continued to speak).

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SHRI S. S. MARISWAMY: Sir, may I make a submission? Why don't you adjourn the House and have a talk with the Chairman and then decide about this?

MR. DEPUTY CHAIRMAN: After the Call Attention is over, we will adjourn for lunch. Yes, Mr. Kalyan Roy.

SHRI S. S. MARISWAMY: It appears no work will be carried on.

(Interruptions)

SHRI KALYAN ROY: Sir, I am not attacking Mr. Pant, who has taken over recently, but I am attacking the arrogant bosses of the CMA and the BCCL who are mainly responsible for this tragic situation. (Interruptions) What is happening in the coal mines has to be seen in the proper perspective by Mr. Pant (Interruptions) Sir, it seems the life of the minor is an expendable commodity both in the private sector and in the public sector. (Interruptions). Today it is very unsafe for a minor to go underground. (Interruptions) I will tell you how many accidents are taking place. Up to the 30th November, 1973, 166 fatal accidents took place. (Interruptions) Up to the 30th November, 1974, there were 182 fatal accidents. (Interruptions) Coming to serious accidents, up to 31st October, 1973, there were 1,568 serious accidents. (Interruptions) And up to 31st October, 1974, there were 1,596 serious accidents in which 1,687 persons were seriously injured. (Interruptions) Mr. Pant should know that this is a shameful condition.... (Interruptions).... He should know that we do not want a strike, but it is he who is forcing a strike on us... (Interruptions). The nation will not forgive him...

SHRI K. C. PANT: Sir, what is all this?.... (Interruptions).... I am not able to hear anything. I will not be able to say anything in this noise...

(Interruptions)

श्री राजनारायण : सी० बी० आई० की रिपोर्ट मंगाई जाए। सी० बी० आई० की रपट मंगाई जाए। सी० बी० आई० की रपट मंगाई जाए।... (Interruptions)

श्री रबी राय : : सी० बी० आई० की रिपोर्टें देना है।

SHRI K. C. PANT: Sir, many of the points raised by the honourable Member have been covered... (*Interruptions*)... in my statement. But in the noise I could not hear all that he said. All I can assure him is...

(*Interruptions*)

SHRI SALIL KUMAR GANGULI: Sir, Mr. Rabi Ray has to ask some questions.

SHRI K. C. PANT: ...that the management of the nationalised coal industry will do all that is possible to improve the standards of safety in the mines...

(*Interruptions*)

MR. DEPUTY CHAIRMAN: This thing will not help...

SHRI SALIL KUMAR GANGULI: Sir, you are angry now and an angry man should not decide matters in the House.

SHRI RABI RAY: We will not leave...

(*Interruptions*)

SHRI SALIL KUMAR GANGULI: Sir, he has a right to ask questions.

श्री राजनारायण: सी० बी० आई० की रिपोर्टें पहले देना है।

(*Interruptions*)

SHRI CHANDRA SHEKHAR: Mr. Deputy Chairman, Sir, now that the Calling Attention motion is over, you can adjourn the House for lunch.

SHRI SALIL KUMAR GANGULI: On a point of order, Sir, Mr. Rabi Ray has not foregone his right to ask questions.

MR. DEPUTY CHAIRMAN: If he wanted to ask a question, he could have asked... (*Interruptions*)... Any other Member who wants to put a question?

SOME HON. MEMBER: No, no.

SHRI S. S. MARISWAMY: Sir, he has finished...

(*Interruptions*)

SHRI LAL K. ADVANI: Sir, we are all very much concerned about this.

(*Interruptions*)

MR. DEPUTY CHAIRMAN: There is a limit to patience also...

SHRI RAJNARAIN: There is a limit not only to the patience of the Chair, but also of the country. There is a limit to the patience of the whole nation...

(*Interruptions*)

SHRI S. P. GOSWAMI: Sir, what is this? What is the point of order?

SHRI SALIL KUMAR GANGULI: Sir, you are very angry and you should not decide matters.

MR. DEPUTY CHAIRMAN: Mr. Ganguli, I am sorry to say that you are not going to achieve anything by this, by this sort of demonstration. May be it will help you sometimes. But this sort of thing will not help and you are not going to achieve anything, if you persist in this kind of obstruction.

SHRI SALIL KUMAR GANGULI: This is not an obstruction.

SHRI RAJNARAIN: No obstruction... (*Interruptions*)

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तो रूलिंग पार्टी की ओर से है।

SHRI RABI RAY: Sir, they are obstructing the report of the CBI in the House.

MR. DEPUTY CHAIRMAN: Mr. Rabi Ray, you can demand anything. But there is a limit to patience. You cannot gain anything.

SHRI RABI RAY: Sir, discussion has also a limit. We cannot gain anything out of discussion under Rule 170, if

you do not allow Mr. Advani discussion under Rule 175.

MR. DEPUTY CHAIRMAN: You can raise any number of objections, any number of points.

SHRI S. S. MARISWAMY: Sir, I want to know whether Calling Attention is over or not.

MR. DEPUTY CHAIRMAN: Mr. Mariswamy, let me say what I want to say. This is terrible because there is a limit to patience. I have been very calm and very cool today and I have not got excited in the least...and even now I am not excited in the least, and I assure you I will be as calm as possible—except when one Member comes here to the Chair.

श्री राजनारायण : हम राष्ट्र के प्रति-
निधी है और हमारी भी धैर्य की सीमा है ।
यह सही है कि आप बहुत ही काम हैं

MR. DEPUTY CHAIRMAN: And I can tell you one thing that in spite of all the shouting and all the demonstration, it is not going to achieve anything. Because, after all, what was the point?

AN HON'BLE MEMBER: Let the Government say.

MR. DEPUTY CHAIRMAN: Let me say what I want to say. After all, Mr. Advani raised a point. He said that he had given a motion for papers. So he made some explanation. However, other Members got up to say that the matter was there. I told Mr. Advani that the motion for papers had not been admitted. That is the end of the matter. You can raise any number of points, you can discuss anything during the discussion. Nobody is going to stop it. (*Interruption*). Probably you can ask for C.B.I. report or anything, but obstructing the Calling Attention is not good.

Let us adjourn for lunch. The House stands adjourned till 2-30 P.M. today.

The House then adjourned for lunch at seventeen minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock.

[Mr. Deputy Chairman in the Chair]
Reference to alleged tapping of
telephones of opposition Members

MR. DEPUTY CHAIRMAN: There is a special mention by Shri Rajnarain.

SHRI BHUPESH GUPTA (West Bengal): I have a special mention.

SHRI S. S. MARISWAMY (Tamil Nadu): I too have a special mention, Sir.

SHRI BHUPESH GUPTA: My mention is this. It is a good news that Mr. Goenka has been arrested after a long time. We should know the details about it. What crimes has he committed? He has committed many crimes.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, it has not been allowed. Mr. Rainarain.

SHRI BHUPESH GUPTA: We are talking about Tulmohan Ram. What about Goenka? I am very happy that neither of them belongs to my House.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, it is not a matter before the House.

SHRI BHUPESH GUPTA: Why Mr. Goenka is not discussed? Is it because he has got money?

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you know the procedure. You have to take permission from the Chair before you can make a special mention.

SHRI BHUPESH GUPTA: I have come to know about it just now.

MR. DEPUTY CHAIRMAN: Mr. Rajnarain.

श्री राजनारायण (उत्तर प्रदेश) :

श्रीमान, आप ने जो विशेष वस्तुस्थिति पर प्रकाश डालने की मुझे अनुमति दी है, उस को हम ने लिखित में चेयरमैन साहब के पास भेज दिया है और उसी चंज को हम यहां पर पढ़ देना चाहते हैं।

श्री चेयरमैन साहब, राज्य सभा। मान्यवर, आजका हमारा टेलीफोन हमारे लिए व्यर्थ हो गया है। नित्य प्रति हमारा टेलीफोन दिन में कई बार खराब होता है। एस० टी० डी० डाइरेक्ट टेलीफोन से जब भी बात करता हूं, आधा आधा मिनट के बाद खत्म हो जाता है और डिसकनेक्ट हो जाता है। कल मैं जयपुर प्रधान मंत्री के विरुद्ध अपने चुनाव याचिका के बारे में अपने एक एडवोकेट से बात कर रहा था। हमारे एडवोकेट ने जयपुर से मुझे कुछ सलाह देने के लिए खुद टेलीफोन मिलाया था। चार बार टेलीफोन की लाइन डिसकनेक्ट हुई और मेरे एडवोकेट मुझे पूरी सलाह नहीं दे पाये। अभी 25, 26 को जब जयप्रकाश जी दिल्ली में थे तो हमारा हमारा टेलीफोन टेप किया गया था। उस का प्रमाण इस से मिला कि श्री विनयकुमार मिश्र ने जिससे बात किया था, बूबहू वह बात श्री रमार्शकर, छात्र नेता ने टेप रिकार्ड जो कार्यालय में हुआ था, उस से बात सुनी।

हमारे दल के नेताओं का टेलीफोन क अष्टाचार, और सरकार पसन्द तानाशाही नीति का सबसे बड़ा सबूत यह है भा-तीय लोक दल के अध्यक्ष श्री चौ० चरण सिंह

को उन की लड़की ने अमेरिका से ट्रंक काल बुक किया था। 16 अगस्त, 1974 को यहाँ से टेलीफोन विभाग ने कहा कि 22297 नम्बर का लखनऊ में कोई फोन नहीं है। बाद में चौधरी साहब की लड़की ने चिट्ठी लिखी और टेलीफोन न मिलने की परेशानी बतलाई। तब चौधरी साहब ने श्री ब्रह्मानन्द जी को चिट्ठी लिखी। बाद में टेलीफोन विभाग ने यह कहा कि 16 अगस्त को अमेरिका में अपनी लड़की से चौधरी साहब ने 10 मिनट तक बात की है। (Interruption) सुना जाय और हल्ला न किया जाय चौ० चरण सिंह की लड़की और उन का दामाद अमेरिका में पढ़ते हैं। उन्होंने ने चौधरी चरण सिंह को टेलीफोन किया था और यहाँ से यह कहा गया कि चौ० चरण सिंह के घर में टेलीफोन नहीं है। फिर बाद में चौ० चरण सिंह की लड़की ने लिखा कि पिता जी आप के पास तो टेलीफोन नहीं है, कोई टेलीफोन का नम्बर आपका नहीं है, अगर यह बात थी तो हम को चिट्ठी लिखकर बतला दिया होता, तो हम इतना परेशानी में नहीं पड़ते। चौ० साहब ने ब्रह्मानन्द रेड्डी को चिट्ठी लिखी कि इस इस तरह की घटना हुई है और आप का टेलीफोन का विभाग लिखता है कि 16 अगस्त, को चौ० साहब ने 10 मिनट तक बात की है। यह बात न चौधरी साहब को मालूम हुई और न ही उन की लड़की को मालूम हुई कि 10 मिनट तक बातचीत हुई। इस प्रकार की तूफानी बदतमीजी टेलीफोन विभाग में चल रही है। इसलिए मैं यहां पर सफाई के साथ कहना चाहता हूं कि यहां पर तानाशाही व्यवस्था अपनाई जा रही है और टेलीफोन विभाग की इस तरह की दुर्दशा हो रही है।

सरकार विरोधी नेताओं को सरकार किस निम्न स्तर पर उतर कर परेशान कर रही है। उस का ज्वलन्त उदाहरण है। हम लोग टेलीफोन नहीं भी करते तो भी हमारे नाम से पैसा चढ़ा दिया जाता है। मैं चाहूंगा कि सरकार इस अनियमितता की ओर

ध्यान दे और टेलीफोन की परेशानी से हम लोगों को बचाये। कृपया उपर्युक्त तथ्य को सदन में चर्चा करने का समय दे। धन्यवाद।

श्रीमान, इस के बाद मैं आज की मुसीबत के सम्बन्ध में बोल देना चाहता हूँ। हम लगातार सवेरे से चौधरी चरण सिंह को टेलीफोन मिला रह रहे हैं, लेकिन हम परेशान हो गये, उन का टेलीफोन हम को नहीं मिला। इसके बाद हम ने उन को ट्रंक काल मिलाया। ट्रंक काल मिलने के बाद जब हम उन से बातचीत कर रहे थे और हमारी बात खत्म भी नहीं हुई थी तो हम से कहा गया कि छः मिनट हो गये हैं और टेलीफोन डिसकनेक्ट कर दिया गया। हमारा दफ्तर भी इसी तरह की कठिनाई अनुभव कर रहा है और दूसरे लोग भी अनुभव कर रहेंगे। हमारे जनसंघ के नेताओं के साथ भी यही होता होगा यही विरोधी दल के दूसरे नेताओं के साथ होता होगा। हम अपने पास टेलीफोन क्यों रखें? अगर हमारा टेलीफोन करना और बात करना सरकार को अभीष्ट नहीं है और सरकार टप रिकार्ड करवाती है तो इस के वार में सदन में पुरे तरीके से सफाई होना चाहिए कि क्या यह डेमोक्रेटिक है, क्या यह संसदीय प्रथा है। अनेक उदाहरण हैं, इंगलंड के उदाहरण है, दूसरे मुल्कों के उदाहरण हैं कि अगर इस प्रकार टप रिकार्ड हुआ तो सरकार को माफी मांगनी पड़ी है, मंत्रियों को हटना पड़ा है। मगर जब से हमारे शंकर दयाल शर्मा इस विभाग के ईंचार्ज हुए हैं, तब से प्रति दिन पूरा पूरा हमारे टेलीफोन का टप रिकार्ड हो रहा है।

श्री महावीर त्यागी (उत्तर प्रदेश) :
इमरजेन्सी हो रही है।

श्री राजनारायण : पहले हफ्ते में एक-दो बार होता था या जब ऐसी कोई बात होती थी तब होता था, मगर अब प्रति दिन पूरा

टप होता है। तो मैं कहना चाहता हूँ कि इस की कोई व्यवस्था हो और अच्छी तरह से व्यवस्था हो या इस सदन के सदस्य इस सरकार की भर्त्सना के रूप में चेतावनी दे दें कि सरकार इस सदन के सदस्यों की बातों को सुनने की नापाक कोशिश न करें।

मैं यह भी चाहूंगा कि जो हमारा टप रिकार्ड हुआ है आप आदेश करें कि वह यहां पेश किया जाय—निक्सन का टप अंगाय जा सकता है तो हमारा भी मांगा जा सकता है—जिस से मालूम हो कि उस में सरकार ने अपने से क्या मिलाया, उन के विभाग ने क्या मिलाया, दूसरी बातों को क्या किया। इसलिए हम ने आज विशेष अनुमति लेकर इस विषय को रखने की चेष्टा की है ताकि विरोधी दल के नेताओं, विरोधी दल के सदस्यों के टेलीफोन्स का टप होता भविष्य में बन्द हो। इस की कोई व्यवस्था सदन में होनी चाहिए। मुझे प्रसन्नता है कि ब्रह्मानन्द रेड्डी, जो पहले टेलीफोन विभाग में मंत्री थे, इस समय यहां बैठे हुए हैं। चौधरी चरण सिंह की चिट्ठी ब्रह्मानन्द जी के पास ही गई थी। 16 अगस्त को 10 मिनट तक चौधरी चरण सिंह की अमरीका में टेलीफोन से बात हुई, यह लांठन है, यह कैसे लिखा गया। क्या चौधरी चरण सिंह की लड़की जो अमरीका में है वह टेलीफोन विभाग को फसाना चाहती थी, उन के खिलाफ कोई कांस्पिरेसी कर रही थी कि इस विभाग ने कह दिया कि दस मिनट तक बातचीत हुई। न चौधरी साहब को मालूम, न वहां मालूम, जब उन की लड़की ने चिट्ठी लिखी कि हम ने टेलीफोन किया और दिल्ली से खबर आई, भारत सरकार के टेलीफोन विभाग से खबर आई कि 22297 नम्बर का टेलीफोन लखनऊ में है ही नहीं, चरण सिंह के नाम का टेलीफोन लखनऊ में नहीं है। यह तानाशाही सरकार जनतन्त्र की हत्या कर रही है। यही सरकार जनतन्त्री है जो विरोधी दलों को अधिकतम दूरी तक जा कर अवसर प्रदान करती है ताकि अल्पमत बहुमत में परिणत हो सके। विरोधी दलों के कामों में बाधा उत्पन्न

[श्री राजनारायण]

करना किसी भी जम्हूरी व्यवस्था में यकीन रखने वाली सरकार का कर्तव्य नहीं हो सकता। इसलिये यह सरकार तानाशाही है, अधिनायक-शाही है। इस सरकार ने जनतंत्री मान्यताओं तो नष्ट कर दिया है। हमारा इस सरकार में कनिष्क भी विश्वास नहीं रह गया है। इसलिए हम चाहते हैं कि सी० बी० आई० की रिपोर्ट सब से पहले इस सदन में आए।

DEMAND FOR DIRECT AIR SERVICE BETWEEN DELHI AND BHUBANESWAR

SHRI B. C. MAHANTI (Orissa): Mr. Deputy Chairman, Sir, Orissa is one of the few States of the Union the capital of which, Bhubaneswar, is not directly linked by air with the Capital of the country. If you have to go to Bhubaneswar, you have to catch a plane from Delhi, stop for three hours, according to previous time-schedule, at Dum Dum airport, and then catch the plane which touches Bhubaneswar while going to Vizag. The same plane comes back and takes the passengers from Bhubaneswar airport to Dum Dum where formerly, till the 31st of October, the arrangement was in a way good, in the sense that the Bhubaneswar plane left Bhubaneswar airport at about 4-15 p.m. and it takes one hour and fifteen minutes to reach Dum Dum, and plane No. 402 used to be in waiting there and the passengers alighting from the Bhubaneswar plane would board that plane. We the people of Orissa with the support of the Government of Orissa were asking for a direct air service from the capital of the country to the capital of the State. We have, for the last two years, been given the hope that a Boeing service will be put into operation—Delhi—Varanasi-Bhubaneswar and back.

That was not done. On the contrary, from the 1st of November, things have been made much worse in the sense that the time schedule has been changed. The Vizag-Bhubaneswar and Dum Dum plane reaches Bhubaneswar one hour after, as a result of which the plane No. 402 which leaves Dum Dum airport at about 5-30 p.m. will not be able to take passengers coming from Bhubaneswar who will reach later than 5-30 p.m. The result is, one has to stop at Calcutta for the whole night. About the accommodation at the Dum Dum airport, the least said about it, the better.

AN HON. MEMBER: Food also.

SHRI B. C. MAHANTI: Very few of the passengers from Orissa have got their relatives in the city of Calcutta. Either they have to stay at the airport or go to some hotel. And staying in a hotel in Calcutta, you know how very costly it is apart from the fact that one has to go to the Calcutta city and come back again to the airport which means an expenditure of Rs. 30 to Rs. 35 on the taxi. During the past 4 to 5 months another plane has been put into operation from Dum Dum to Delhi but that leaves Dum Dum at about 7.55 p.m. as per the time schedule but we know—and it is everybody's experience; it must be your experience also—this Indian Airlines service is regularly irregular in take-off and in landing. That means, this plane never starts before 8-15 or 8-30 p.m. Now in this winter when it takes 2 hours from Dum Dum to reach Delhi, if you reach Delhi at 10-30 or at 10-45 p.m. and spend another half an hour or 45 minutes for the baggage to be unloaded, one is free only at 11 O'clock. And in this winter either one has to stay at the Delhi Airport itself or take the risk of taking a taxi to go to the city. I say 'risk' in the sense that travelling in Delhi these days at dead at night by a taxi is rather risky. I, therefore bring this to your notice